

**Annex- 4**

(C.19-Self write-off and extension of time)

**(PART A)**

**Annual statement to be furnished to Authorised Dealers by exporters giving details of export performance during a calendar year as on 31 Dec.....**

(Amount in Rs 000s)

<b>Total Export Proceeds Due within the Prescribed period of 180 days or higher period as applicable</b>	<b>Total Export Proceeds realized within the prescribed period of 180 days or higher period as applicable</b>	<b>Export proceeds not realized within the Prescribed Period of 180 days or higher period as applicable</b>
<b>No.of GR/ SOFTEX/SDF / PP forms due</b>	<b>No.of GR/ SOFTEX/SDF / PP forms</b>	<b>No.of GR/ SDF /PP forms</b>
<b>Amount</b>	<b>Amount</b>	<b>Amount</b>
	<b><u>Fully Realised</u></b>	
	<b><u>Partly Realised</u></b>	

**(PART B)**

(Amount in Rs 000s)

<b>Details of Export Bills not Realised (partly or fully) within the prescribed period</b>	<b>Details of Extension / Reduction in invoice value/ Write off by the Exporter himself</b>	<b>Extension/ Reduction in invoice value / Write off sought from AD</b>
<b>GR/SOFTEX/ SDF/PP No.</b>	<b>Amount Revised due date @</b>	<b>Amount Revised due date @</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>
<b>Total</b>		

**NOTE : 1) The exporter should approach AD/RBI for extension of time in respect of bills in Column (3) in PART B.**

**2) Total of Bills in Column (2) in Part B should not exceed 10% of those in Column 1 of PART A**

**3) From 2005 onwards Bills in Column 1 of PART A will include those which have been extended for realization by the exporter himself or with the approval of AD/RBI.**

**4) In respect of export bills written off (including reduction in invoice value) evidence for surrender of export incentives to be enclosed.**

**@ For cases of extension**

Exporters Signature:

Verified by Authorised Dealer